

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 203
(IB)-1041(ND)2020

IN THE MATTER OF:

Inabensa Bharat Pvt. Ltd.

...

Applicant

Under Section: 10 of IBC, 2016

Order delivered on 22.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

As prayed by Ms. Geeta Luthra, Ld. Sr. Counsel appearing for the Haryana Vidyut Prasaran Nigam Limited (HVPNL), the hearing is deferred to 13.05.2024. It is made clear that the application would be heard and a decision regarding admission of IA would be taken on the next date of hearing and no further adjournment would be granted.

List on 13.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)